

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 53839 of 2018-SM

(Arising out of order-in-appeal No. 906 (CRM) ST/JDR/2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jodhpur).

**M/s Pawan Kumar Labour
Contractors & Suppliers**

Nr. Jagdamba Ramlia Ground
Ward No. 14, Suratgarh
Sriganganagar (Rajasthan).

Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax,**

G-105, New Jodhpur Industrial Area
Jodhpur (Rajasthan).

Respondent

APPEARANCE:

Shri O. P. Agarwal, Advocate for the appellant

Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51181/2021

DATE OF HEARING/DECISION: 30.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 29.06.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)